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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(OS) 1721/2015

**SANDISK CORPORATION** ..... Plaintiff

Through: Mr. S.De proxy counsel

versus

**AMARJEET SINGH AND ANR** ..... Defendant

Through: Mr. Vinayak Sharma proxy counsel for D-1

**CORAM:**

**DR. NEERA BHARIHOKE (DHJS), JOINT REGISTRAR  
(JUDICIAL)**

**O R D E R**

**% 18.11.2015**

Defendant no.2 is John Doe/s and accordingly the directions for its service on the last date of hearing could not have been issued.

One Mr. Narinder Kumar is present in the court and submits that he has been served with the summons of the suit which are addressed to his son's name i.e. Ishu Narang. Although name of Ishu Narang does not find mention in the memo of parties. However, he is one of the proposed defendants in the application under Order 1 Rule 10 CPC which is still pending. He further submits that one Mr. Prithvi , Advocate along with 5-6 persons had inspected his shop which is situated at a little distance from the address of defendant no.1. He further submits that he wishes to participate in the mediation



proceedings which are still pending. The matter be placed before the Hon'ble Court for further directions on the date fixed and the necessary submissions be made before the Hon'ble Court.

Relist for reporting settlement if any on 19.01.2016.

**DR. NEERA BHARIHOKE (DHJS)  
JOINT REGISTRAR (JUDICIAL)**

NOVEMBER 18, 2015/hk